

ITEM NO.44

COURT NO.2

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CRIMINAL) Diary No. 26918/2022

(Arising out of impugned final judgment and order dated 30-05-2022 in CRLA No. 3952/2012 passed by the High Court of Judicature at Allahabad)

PAWAN KUMAR PANDEY @ BABLU & ORS.

Petitioner(s)

VERSUS

STATE OF UTTAR PRADESH

Respondent(s)

(IA No. 7524/2023 - APPROPRIATE ORDERS/DIRECTIONS, IA No. 7527/2023 - EXEMPTION FROM FILING AFFIDAVIT, IA No. 201476/2022 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No. 201477/2022 - EXEMPTION FROM FILING O.T. and IA No. 75930/2024 - INTERVENTION/IMPLEADMENT)

WITH

SLP(Crl) No. 5802/2023 (II)

(IA No. 7511/2023 - APPROPRIATE ORDERS/DIRECTIONS, IA No. 160311/2022 - APPROPRIATE ORDERS/DIRECTIONS, IA No. 7515/2023 - EXEMPTION FROM FILING AFFIDAVIT, IA No. 160312/2022 - EXEMPTION FROM FILING AFFIDAVIT, IA No. 116344/2022 - EXEMPTION FROM FILING AFFIDAVIT, IA No. 109689/2022 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No. 109690/2022 - EXEMPTION FROM FILING O.T., IA No. 75947/2024 - INTERVENTION/IMPLEADMENT, IA No. 116343/2022 - MODIFICATION OF COURT ORDER and IA No. 112780/2022 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

SLP(Crl) No. 11338/2022 (II)

(FOR INTERVENTION/IMPLEADMENT ON IA 56018/2024)

Date : 30-09-2024 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJIV KHANNA
HON'BLE MR. JUSTICE SANJAY KUMAR

For Petitioner(s)

Mr. Manoj K. Mishra, Adv.
Mr. Umesh Dubey, AOR
Mr. Kartikeya Singh, Adv.
Mr. Shivam Pal Sharma, Adv.
Mr. S. Vinod, Adv.

Mr. Prashant Raja, Adv.

Mr. Raktim Gogoi, Adv.
Mr. Manoj K. Mishra, AOR
Ms. Madhulika, Adv.
Ms. Shraddha Saxena, Adv.
Mr. Amulya Dev, Adv.

For Respondent(s)

Ms. Srishti Singh, AOR
Mr. Vikas Bansal, Adv.
Ms. Shweta Yadav, Adv.
Mr. Ajay Prajapati, Adv.

Mr. Kamal Mohan Gupta, AOR
Mr. Amber Shehbaz Ansari, Adv.
Mr. Gorakh Nath Yadav, Adv.
Mr. Ravi Chouhan, Adv.

UPON hearing the counsel, the Court made the following
O R D E R

Applications for impleadment are allowed, subject to all just exceptions.

Amended memo of parties will be filed within one week from today.

Delay condoned.

Learned counsel for the State of Uttar Pradesh and the newly impleaded respondent(s) pray for and are granted ten days' time to examine the trial Court record.

Re-list in the week commencing 18.11.2024.

(DEEPAK GUGLANI)
AR-cum-PS

(R.S. NARAYANAN)
ASSISTANT REGISTRAR